

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6.	1-2-95	<p>Heard Shri T.Rath for the applicant and Shri Ashok Misra for the respondents.</p> <p>It is not disputed that the applicant Shri Basanta Kumar Arakh rendered continuous service for more than two years as E.D.S.P.M, Ichhapur. His services were terminated not on account of any inadequate performance of duties but entirely in pursuance of judicial orders. To that extent, the applicant's request deserves every consideration.</p> <p>He may now represent to the concerned Superintendent of Post Offices explaining the facts of his case, his past service, and the circumstances leading to his removal. The Superintendent of Post Offices shall examine his representation and consider his selection to any vacancy that may arise hereafter by taking into consideration his past experience as per rules.</p> <p>Thus, the Original Application is disposed of.</p> <p style="text-align: right;">..... Member(Admn.)</p>	<p>order No. 6 dt. 1-2-95 may be given to both the Counsel.</p> <p>B 1-2-95 1-2-95 Rath in behalf of the applicant</p> <p>Received copy of order dt. 1-2-95 on behalf of Mr. Ashok Misra S/o S. Ashok Misra A.P. 6/2/95</p>